

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P(IB) No.416/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 10<sup>th</sup> October 2017, 10.30 A.M**

Name of the Company		Zee Entertainment Enterprise Ltd -Vs- Pleroma Consulting Pvt Ltd	
Under Section		8 & 9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1

Soumen Das

Broader

Petitioner

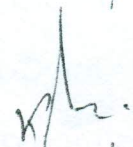


18/10/17

2.

Kamabanda Sengupta  
Director

Plaintiff



10/10/17

## ORDER

The Ld. Counsel for the petitioner is present.

Shri Kamalendu Sengupta, Director of the Company is present in person on behalf of the Corporate Debtor.

Shri Kamalendu Sengupta, Director has informed that the Company has authorized him to represent in the matter. But no letter of authority is in the record for his appearance on behalf of the Company.

The Respondent is directed to file the authorization letter for representing the case, within seven days from the date of this order.

Shri Kamalendu Sengupta, Director, present on behalf of the Company, prayed for time to file reply.


Heard.

The Corporate Debtor is allowed to file reply within 15 days.

Thereafter, rejoinder, if any, may be filed by the petitioner within 14 days.

List on 14-11-2017 for admission.

  
(Jinan KR)  
Member(J)

  
(Vijai Pratap Singh)  
Member(J)